

KARNATAKA LOKAYUKTA

Compt/Uplok/GLB-113/2011/ARE-5

Multi-storied Building,
Dr.B.R. Ambedkar Veedhi,
Bangalore,
Dated:08/12/2016**REPORT UNDER SECTION 12(3) OF THE KARNATAKA
LOKAYUKTA ACT, 1984**

Sub: Proceedings against Sri.N.K.Basappa- R.F.O,
Gangavathi, Koppal District (Retired) -
regarding his misconduct as a Government
Servant.

On the basis of complaint filed by Sri.Syed Shabbar Hussaini r/o Koppal (hereinafter referred to as 'complainant' for short) against Sri.N.K.Basappa- R.F.O. Gangavathi, Koppal District (Retired), (hereinafter referred to as Respondent) alleging that the Respondent is working at the same place for 15 years and Respondent has acquired assets disproportionate to known sources of income, an investigation was taken up after invoking Section 9 of Karnataka Lokayukta Act, 1984.

2. Complaint was referred to ADGP for investigation and report. Investigation has been conducted by Police Inspector, Karnataka Lokayukta, Koppal (I.O for short) and I.O. has submitted report.

3. The report of I.O. disclose that :

(i) The quantum of known source of income of the Respondent between the period from 1975 to 2012 was Rs.44,15,000/-.

(ii) The Valuation of assets moveable and immovable is of Rs.46,33,000/- .

(ii) The expenses incurred by the Respondent is Rs.18,00,000/-.


(iii) Thus the valuation of the assets and expenditure incurred put together is of Rs.64,23,000/- as against known sources of income of Rs.44,50,000/-.

(v) Income in excess of known source of income of Respondent is Rs.19,83,000/-.

4. The report of I.O. prima facie disclose that income of Respondent is in excess of known source of income by Rs.19,83,000/-.

5. Since the said facts and materials on record prima facie show that Sri.N.K.Basappa- R.F.O. Gangavathi, Koppal District (Retired), has committed misconduct under u/r 3(1) of KCS (Conduct) Rules, 1966 recommendation is made under section 12(3) of Karnataka Lokayukta Act, 1984 to the Competent Authority to initiate disciplinary proceedings against Sri.N.K.Basappa- R.F.O. Gangavathi, Koppal District (retired) under Rule 214(2)(b) of KCSRs since Respondent has retired during 2012.

5. Further, as per section 12(4) of Karnataka Lokayukta Act, 1984, the Competent Authority to intimate this Authority within one month from the date of receipt of this report, the action taken or proposed to be taken on this report. Connected records are enclosed.


(Justice N.ANANDA)
Upalokayukta-1,
KARNATAKA STATE,
BENGALURU.

